IN THE HIGH COURT OF KERALA AT ERNAKULAM PRESENT

THE HONOURABLE MR. JUSTICE DEVAN RAMACHANDRAN

Monday, the 17th day of October 2022 / 25th Aswina, 1944 W.P.(C) NO. 3356 OF 2022 (T)

PETITIONER:

T.K. PRADEEP, CONDUCTOR (SPECIAL GRADE), KERALA STATE ROAD TRANSPORT CORPORATION, PONNANI DEPOT, PONNANI, MALAPPURAM DISTRICT 679 573.

RESPONDENTS:

- 1. KERALA STATE ROAD TRANSPORT CORPORATION, REPRESENTED BY ITS CHAIRMAN AND MANAGING DIRECTOR, TRANSPORT BHAVAN, FORT P.O., THIRUVANANTHAPURAM 695 023.
- 2. THE CHAIRMAN AND MANAGING DIRECTOR, KERALA STATE ROAD TRANSPORT CORPORATION, TRANSPORT, BHAVAN, FORT P.O. THIRUVANANTHAPURAM 695 023.
- 3. THE EXECUTIVE DIRECTOR, (ADMINISTRATION), KERALA STATE ROAD TRANSPORT, CORPORATION, TRANSPORT BHAVAN, FORT P.O., THIRUVANANTHAPURAM 695 023.
- 4. THE ASSISTANT TRANSPORT OFFICER, KERALA STATE ROAD TRANSPORT CORPORATION, PONNANI DEPOT, PONNANI, MALAPPURAM DISTRICT 679 586.

Writ petition (civil) praying inter alia that in the circumstances stated in the affidavit filed along with the WP(C) the High Court be pleased to issue an interim direction directing the 2nd respondent to consider and dispose of Exhibit P7 in accordance with law with a time limit prescribed by this Hon'ble Court pending disposal of the writ petition.

This petition again coming on for orders upon perusing the petition and the affidavit filed in support of WP(C) and this court's orders dated 23.09.2022 and upon hearing the arguments of M/S.V.PREMCHAND, SURYA MOHAN P., Advocates for the petitioner, SHRI.DEEPU THANKAN, STANDING COUNSEL for the respondents and of SPECIAL GOVERNMENT PLEADER, the court passed the following:

[P.T.0.]

DEVAN RAMACHANDRAN, J.

WP(C)Nos.2945/2020, 16368/2021, 3356/2022, 4837/2022, 30208/2022 & 30518/2022

Dated this the 17th day of October, 2022

ORDER

The learned Standing Counsel for the Kerala State Road
Transport Corporation (KSRTC) will file a statement before this
Court indicating whether the 'Single Duty' system has been
introduced; and if it has given any benefit, with specific figures
and calculations.

Post on 08.11.2022.

<u>ORDER</u>

Read order dated 23.09.2022.

This order was issued on the issues relating to damage caused to the KSRTC by the call of 'harthal' by an entity on that day.

WPC 2945/20 & conn.cases

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The learned Special Government Pleader – Sri.P.Santhosh Kumar, submitted that the Government is seriously considering recovery of loss to the KSRTC; and that certain orders have also been issued by a learned Division Bench of this Court in a *suo motu* matter.

As I have said in the afore order, unless the Government initiates swift, decisive and adequate action against the culprits, it can never operate as a deterrent to other entities/persons in future. This will be kept in mind by the Government while responding to the order of this Court; for which purpose, I propose to give them more time.

That said, this Court is aware that some employees of the KSRTC were injured on account of violence on the 'harthal' day. Obviously, they are the victims and require full support of the civil society and the KSRTC. Therefore, Sri.Deepu Thankan – learned Standing Counsel for the KSRTC, will also inform this Court by the next posting day, the details of treatment of such personnel and whether they were given adequate support by the management.

WPC 2945/20 & conn.cases

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List these cases on 08.11.2022.

H/o

Sd/-

DEVAN RAMACHANDRAN, JUDGE

RR/17.10.2022



17-10-2022 /True Copy/ Assistant Registrar

2ND RESPONDENT.

Exhibit P7

APPENDIX OF WP(C) 3356/2022
TRUE COPY OF THE REPRESENTATION DATED 24/11/2021 BEFORE

